

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

MA 2637/2002 in
OA 2094/2001
and
OA 3025/2002

New Delhi, this the 3rd day of July, 2003

Hon'ble Sh. V.K.Majotra, Member (A)
Hon'ble Sh. Shanker Raju, Member (J)

MA 2637/2002 in OA 2094/2001

1. Sh. Mukut Singh Meena
Draughts Man, Grade -III,
2. Sh. Bharat Kumar
Draughts Man, Grade-III,
3. Smt. Harinder Kaur
Draughts Man, Grade-III,
4. Sh. R.K.Sirohi
Draughts Man, Grade-IV
5. Sh. Babban Yadav
Draughts Man, Grade-IV
all at Survey of India
No. 94, (A.M.) Party
West Block No.4
R.K.Puram, New Delhi - 110 066.
6. Sh. Jaipal Singh
Retired Draughts Man, Grade-III
R/o 41, Sector-1, Sadiq Nagar
New Delhi - 110 049.
7. Sh. Panna Lal
Retired Draughts Man, Grade-III
R/o Sector-5/979, R.K.Puram
New Delhi - 110 022.

...Applicants

(By Advocate Sh. Sanjay Aggarwal)

OA 3025/2001

1. Sh. Mukut Singh Meena
Draughts Man, Grade -III,
2. Sh. Bharat Kumar
Draughts Man, Grade-III,
3. Smt. Harinder Kaur
Draughts Man, Grade-III,
4. Sh. R.K.Sirohi
Draughts Man, Grade-IV
5. Sh. Babban Yadav
Draughts Man, Grade-IV
all at Survey of India

No. 94, (A.M.) Party
West Block No.4
R.K.Puram, New Delhi - 110 066.

(By Advocate Sh. Sanjay Aggarwal) ...Applicants

V E R S U S

Union of India through

1. The Secretary
Ministry of Science and Tech.
New Mehrauli Road
New Delhi - 110 016.
2. The Surveyor General
Survey of India
Block-B, Hathi Barkala Estate
Dehradun, UP - 248 001.

(By Advocate Sh. M.M.Sudan) ...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

MA 2637/2002 in OA 2094/2001

After hearing both the counsel, Sh. Sanjay Aggarwal, 1d. counsel for the applicants seeks permission to withdraw MA 2637/2002, which is not opposed by Sh. M.M.Sudan, 1d. counsel for the respondents. Permitted.

2. MA is dismissed as withdrawn.

OA 3025/2002

After hearing both the counsel, Sh. Sanjay Aggarwal, 1d. counsel for the applicants seeks permission to withdraw OA 3025/2002 with further liberty to file a fresh OA, which is not opposed by Sh. M.M.Sudan, 1d. counsel for respondents. Permitted.

(P)

2. OA 3025/2002 is dismissed as withdrawn.

3. However, as it is consented by the parties, any promotion made subsequent upon declaration of result of the trade test shall remain subject to the OAs to be filed by the applicants. For this, they are accorded two weeks time.

S. Raju

(SHANKER RAJU)
MEMBER (J)

/vks/

V.K. Majotra

(V.K. MAJOTRA)
MEMBER (A)

Attested
as
8/10/09